

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A./61/640/2020

This the **16th** day of **July**, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Babli Devi, age 34 years D/o Sh. Kunj Lal R/o Village Ladder, Tehsil Atholi, Paddar, District Kishtwar.

.....Applicant
(Advocate: Sudershan Sharma)

Versus

1. State of J&K through Commissioner/Secretary, Home Department, Civil Sectt., Jammu.
2. Director General of Police, Police Headquarter Jammu/Srinagar.
3. Inspector General of Police, Police Headquarter Jammu/Srinagar.

.....Respondents
(Advocate:- Mr. Amit Gupta, AAG)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation of the applicant by passing a

reasoned and speaking order within a stipulated period of time. Learned counsel for the applicant further submits that this T.A. may be treated as representation.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to decide the representation of the applicant by passing a reasoned and speaking order in accordance with rules and law laid down by the Court and with intimation to the applicant within a period of 04 weeks from the date of receipt of a certified copy of this order.
3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA.
4. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil